

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 460/TL/2025

Coram:

Shri Ramesh Babu V., Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 7th July, 2025

In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Fatehgarh II and Barmer I PS Transmission Limited.

And

In the matter of

**Fatehgarh II and Barmer I PS Transmission Limited,
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited)**

Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016.

Address for correspondence:

C/o ED (TBCB), Power Grid Corporation of India Limited,
Saudamini, Plot No.2, Sector-29,
Gurgaon-122001.

...Petitioner

Vs

1. Central Transmission Utility of India Limited,
Saudamini, Plot No.2, Sector -29,
Gurgaon-122001.

2. PFC Consulting Limited,
(A wholly owned subsidiary of Power Finance Corporation Limited)
9th Floor, A-Wing, Statesman House,
Connaught Place, New Delhi-110001.

3. Chandigarh Electricity Department,
UT-Chandigarh, Div-11, Opposite, Transport Nagar,
Industrial Area Phase-I, Chandigarh.

4. BSES Rajdhani Power Limited,
AVP (PMG), PMG Office,
2nd Floor B-Block, Nehru Place,

New Delhi-110019.

5. BSES Yamuna Power Limited,

Asstt. Vice President (PMG), Shakti Kiran Bldg,
Second Floor, Karkardooma New Delhi-110032.

6. New Delhi Municipal Council,

AAO (Commercial), 19th Floor, NDMC,
Palika Kendra, Sansad Marg, New Delhi-110001.

7. Tata Power Delhi Distribution Limited,

Power Management Group, Technology Centre,
Near PP-3 Grid Sub Station, Opp. PP Jewellers,
Netaji Shubhash Place, Pitampura, New Delhi-110034.

8. Himachal Pradesh State Electricity Board,

PR&ALDC, HPSEB Ltd, 132 KV S/S Tutu,
Shimla-171011, Himachal Pradesh.

9. Haryana Power Purchase Centre,

Shakti Bhawan, Energy Exchange, Panchkula.

10. Power Development Department,

Jammu, Jammu SLDC Buliding, Ist Floor,
Gladni, Power House Narwal, Jammu, J&K

11. Punjab State Power Corporation Limited,

Shed No. T-1A, Thermal Designs,
Patiala-147001, Punjab.

12. HVDC Dadri,

POWERGRID, B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.

13. HVDC Rihand,

POWERGRID, B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.

14. Ajmer Vidyut Vitran Nigam Limited,

Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building,
Calgiri Road Malviya Nagar,
Jaipur-302017, Rajasthan.

15. Jodhpur Vidyut Vitran Nigam Limited,

Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building,
Calgiri Road Malviya Nagar,
Jaipur-302017, Rajasthan.

- 16. Jaipur Vidyut Vitran Nigam Limited,**
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building,
Calgiri Road Malviya Nagar,
Jaipur-302017, Rajasthan.
- 17. North Central Railway,**
DRM Office, Nawab Yusuf Road-211011.
- 18. Uttarakhand Power Corporation Limited,**
Urja Bhjawan, Kanwali Road, Dehradun-248001.
- 19. Uttar Pradesh Power Corporation Limited,**
Fund Management, Shakti Bhawan, 14 Ashok Marg,
Lucknow, UP.
- 20. AD Hydro,**
AD Hydro Power Limited,
Bhilwara Towers, A-12, Sector-1,
Noida-201301.
- 21. GMR Kamalanga Energy Limited,**
25/1 SKIP HOUSE,
Museum Road, Bangalore-560025,
Karnataka.
- 22. MB Power (Madhya Pradesh) Limited,**
239, Okhla Industrial Estate, Phase–III,
New Delhi-110020.
- 23. HVDC Agra,**
POWERGRID, B-9, Qutub Institutional Area,
New Delhi.
- 24. HVDC Balia,**
POWERGRID, B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.
- 25. HVDC Bhiwadi,**
POWERGRID, B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.
- 26. HVDC Kurukshetra,**
POWERGRID, B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.
- 27. Northern Indian Railway,**
Sr. DEE, TRD, Delhi Division, Central Delhi.
- 28. Noida Power Company Limited,**

Electric Sub Station Knowledge Park IV,
Greater Noida-201310.

29. Northern Railways,
Sr. DEE/ TRD, DRM Office,
Hazratganj– 226001, Lucknow.

30. ACME Solar Holdings Limited,
Plot No. 152, Sector-44,
Gurugram-122002, Haryana.

31. Anboto Solar Private Limited,
Level 1, Southern Park Building,
D-2 District Center Saket, New Delhi-110017

32. Auxo Sunlight Private Limited,
Commercial Block-1, Zone-6, Golf Course Road,
DLF City Phase-V, Gurugram-122009, Haryana.

33. Juniper Green Energy Private Limited,
Plot No. 18, 1st Floor,
Institutional Area, Sector - 32,
Gurgaon–122001, Haryana.

34. Enren-I Energy Private Limited,
Sixth Floor, Unit No. 3,4 & 5,
Fountainhead Tower-2, Viman Nagar, Phoenix City,
Pune- 411014, Maharashtra.

35. NTPC Renewable Energy Limited,
Netra Building, E-3, Ecotech-II, Udyog Vihar,
Greater Noida–201306, Uttar Pradesh.

36. Gamma Renewables India Project One Private Limited,
208, Tower B, Pioneer Urban Square,
Sector 62, Gurugram-122005, Haryana.

37. Juniper Green Energy Private Limited,
Plot No. 18, 1st Floor, Institutional Area,
Sector - 32, Gurgaon–122001, Haryana.

38. Renew Solar Power Private Limited,
Commercial Block-1, Zone-6,
Golf Course Road, DLF City Phase-V,
Gurugram-122009, Haryana.

39. Avaada Energy Private Limited,
C-11, Sector-65, Noida, Uttar Pradesh

40. BN Dispatchable-1 Private Limited,

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Unit 4A, 2nd Floor, Infinity Tower A,
DLF Cyber City, Gurugram-122002, Haryana.

41. Helia Energy Park Private Limited,
C/o Provoltus Energy, Corporatedge, Level 6,
Two Hoizon Centre, Golf Course Road,
Gurugram, Haryana.

42. Radiant Star Solar Park Private Limited,
D59, Sector 63, Noida, Uttar Pradesh.

43. Green Infra Clean Solar Farms Limited,
5th Floor, Tower C, Building No. 8, DLF Cybercity,
Gurugram-122002, Haryana.

....**Respondents**

Parties present:

Shri Vikas Kumar, FIIBITL

Shri Rohit Jain, FIIBITL

Ms. HK Madhulika Murthy, PFCCL

ORDER

The Petitioner, Fatehgarh II and Barmer I PS Transmission Limited (hereinafter referred to as “the Petitioner”), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) to establish the “Augmentation at Fatehgarh-II PS, Fatehgarh-IV PS (Section-II) and Barmer-I PS” on a Build, Own, Operate and Transfer basis (hereinafter referred to as “the Project”) consisting of the following elements:

Sr. No	Name of the Transmission Element	Scheduled COD	Percentage of Quoted Transmission Charges recoverable on Scheduled COD of the	Element(s) which are pre-required for declaring the commercial
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			Element of the Project	operation (COD) of the respective Element
1.	Augmentation with 400/220 kV, 3x500 MVA (6th ,7th & 8th) ICTs at Fatehgarh-IV PS(Section-II) along with associated transformer bay • 500 MVA, 400/220 kV ICTs - 3 Nos. • 400 kV ICT bays-3 Nos. • 220 kV ICT bays-3 Nos	Matching with Transmission system for evacuation of power from Rajasthan REZ Ph- IV (Part-2: 5.5 GW) (Jaisalmer/ Barmer Complex): Part F i.e. 07.11.2026	41.01%	Utilization of Elements (S.No.1, 2 & 3) of the scheme are independent to each other.
2.	Augmentation with 400/220 kV, 2x500 each other MVA (3rd & 4th) ICTs at Barmer-I PS along with associated transformer bays • 500 MVA, 400/220 kV ICTs- 2 Nos. • 400 kV ICT bays-2 Nos. • 220 kV ICT bays- 2 Nos.		27.34%	
3.	Augmentation with 765/400 kV, 1x1500 MVA Transformer (7th) at Fatehgarh-II PS along with associated transformer bays • 1500 MVA, 765/400 kV ICTs - 1 No. • 765 kV ICT bays-1 No. • 400 kV ICT bays-1 No.	21 Months from SPV transfer (21.12.2026)	31.65%	

2. The Petitioner has made the following prayers:

“(a) Grant Transmission Licence to the Applicant; and

(b) Allow the sharing and recovery of Transmission Charges for Inter-State Transmission System for “Augmentation at Fatehgarh-II PS, Fatehgarh-IV PS (Sec-II) and Barmer-I PS” as per Sharing of Inter-state Transmission Charges and Losses CERC Regulations 2020 and any other amendment thereon issued from time to time by CERC;

(c) Pass such other order / orders, as may be deemed fit and proper in the facts & circumstances of the case.”

Hearing dated 30.5.2025

3. Notice was issued to the parties to file the reply and rejoinder. During the course of the hearing, the representative of the Petitioner submitted that the Petitioner has complied with the requirements, including publication of notice(s) under the provisions of the Transmission Licence Regulations. He further submitted that there was a delay of six days in filing the instant Petition due to the non-reflection of the filing fees on the e-portal, and accordingly, prayed to condone the said delay.

4. Vide Record of Proceedings (“RoP”) for the hearing dated 30.5.2025, CTUIL was directed to furnish the details of the inter-connecting upstream and downstream transmission systems, as well as the details of connectivity and GNA granted and/or applications received at Fatehgarh-IV PS, Barmer-I PS and Fatehgarh-II PS. Considering the submissions made, the Commission reserved the matter for orders.

5. CTUIL, in compliance with the RoP dated 30.5.2025, vide affidavit dated 10.6.2025, has submitted as under:

• **Details of Inter-Connecting Upstream and Downstream Transmission System:**

Sr. No.	Particulars	Details of Transmission System	STU/ISTS	Implementing Agency	Implementation Mode (RTM/TBCB)	Commissioning Schedule/Status
For ICTs at Fatehgarh-IV PS (Sec-II)						
1	Upstream/ Downstream Transmission System	Fatehgarh-IV PS (Sec-II)	ISTS	Rajasthan IV A Power Transmission Ltd. (subsidiary of POWERGRID)	TBCB	Under Construction with expected commissioning as 22.08.2026
For ICTs at Barmer-I PS						
2	Upstream/	Barmer-I PS	ISTS	Barmer-I	TBCB	Under

	Downstream Transmission System			Transmission Ltd. (subsidiary of POWERGRID)		Construction with expected commissioning as 07.11.2026
For ICTs at Fatehgarh-II PS						
3	Upstream/ Downstream Transmission System	Fatehgarh-II	ISTS	Existing	Existing	Existing

- The details of the connectivity/ GNA granted and/ or applications received at Fatehgarh IV, Barmer I PS and Fatehgarh II PS:

Sr. No.	Applicant Name	App. No.	Type of applicant (Generator/Bulk Consumer/Distribution Licensee etc.)	Pooling Station	Quantum of Connectivity/GNA Granted/Applied for (MW)	Start Date of Connectivity/GNA	Conn BGs Furnished
For 2x500MVA, 400/220kV ICTs (6th & 7th) at Fatehgarh-IV PS (Sec-II)*							
1	AVAADA ENERGY PRIVATE LIMITED	2200000077	Generator	Fatehgarh-IV (Sec-II)	50	07-Nov-26	Conn-BG1 for Rs.0.5 Cr. Conn-BG3 for Rs.1 Cr.
2	BN DISPATCHABLE-1 PRIVATE LIMITED	2200000103	Generator	Fatehgarh-IV (Sec-II)	300	7-Nov-26	Conn-BG1 for Rs.0.5 Cr. Conn-BG2 for Rs.3 Cr. Conn-BG3 for Rs.6 Cr.
3	HELIA ENERGY PARK PRIVATE LIMITED	2200000120	Generator	Fatehgarh-IV (Sec-II)	100	07-Nov-26	Conn-BG1 for Rs.0.5 Cr. Conn-BG3 for Rs.2 Cr.
4	Green Infra Clean Solar Farms Pvt. Limited	2200000135	Generator	Fatehgarh-IV (Sec-II)	110	07-Nov-26	Conn-BG1 for Rs.0.5 Cr. Conn-BG3 for Rs.2.2 Cr.
5	Radiant Star Solar Park Private Limited	2200000212	Generator	Fatehgarh-IV (Sec-II)	100	07-Nov-26	Conn-BG1 for Rs.0.5 Cr. Conn-BG3 for Rs.2 Cr.
6	Juniper Green Energy Pvt. Ltd.	2200000485	Generator	Fatehgarh-IV (Sec-II)	50	31-Dec-27	Conn-BG1 for Rs.0.5 Cr. Conn-BG3 for Rs.1 Cr.
7	Avaada Energy Private Limited	2200000290 (Enh.)	Generator	Fatehgarh-IV (Sec-II)	250	07-Nov-26	Conn-BG1 for Rs.0.5 Cr. Conn-BG2 for Rs.3 Cr. Conn-BG3 for Rs.5 Cr.

Sr. No.	Applicant Name	App. No.	Type of applicant (Generator/Bulk Consumer/Distribution Licensee etc.)	Pooling Station	Quantum of Connectivity/GNA Granted/Applied for (MW)	Start Date of Connectivity/GNA	Conn BGs Furnished
For 2x500MVA, 400/220kV ICTs (6th & 7th) at Fatehgarh-IV PS (Sec-II)*							
8	Gamma Renewables India Project One Private Limited	2200000355	Generator	Fatehgarh-IV (Sec-II)	300	30-Dec-26	Conn-BG1 for Rs.0.5 Cr. Conn-BG2 for Rs.3 Cr. Conn-BG3 for Rs.6 Cr.
For 2x500MVA, 400/220kV ICTs (3rd & 4th) at Barmer-I PS							
9	Enren-I Energy Private Limited	2200000286	Generator	Barmer-I	300	07-Nov-26	Conn-BG1 for Rs.0.5 Cr. Conn-BG2 for Rs.3 Cr. Conn-BG3 for Rs.6 Cr.
10	Anboto Solar Private Limited	2200000281	Generator	Barmer-I	250	07-Nov-26	Conn-BG1 for Rs.0.5 Cr. Conn-BG2 for Rs.3 Cr. Conn-BG3 for Rs.5 Cr.
11	Juniper Green Energy Private Limited	2200000305	Generator	Barmer-I	300	31-Mar-27	Conn-BG1 for Rs.0.5 Cr. Conn-BG2 for Rs.3 Cr. Conn-BG3 for Rs.6 Cr.
For 1x1500MVA, 765/400kV ICTs (7th) at Fatehgarh-II PS**							
12	Acme Cleantech Solutions Pvt. Ltd.	2200000387	Generator	Fatehgarh-II	600	21-Dec-26	Conn-BG1 for Rs.0.5 Cr. Conn-BG2 for Rs.6 Cr. Conn-BG3 for Rs.12 Cr.
13	Acme Cleantech Solutions Pvt. Ltd.	2200000396	Generator	Fatehgarh-II	250	21-Dec-26	Conn-BG1 for Rs.0.5 Cr. Conn-BG3 for Rs.5 Cr.
14	ACME Cleantech Solutions Private Limited	2200001065	Generator	Fatehgarh-II	150	24-Mar-27	Conn-BG1 for Rs.0.5 Cr. Conn-BG3 for Rs.3 Cr.

**1x500MVA, 400/220kV ICT at Fatehgarh-IV (Sec-II) is for n-1 compliance.*

***ICT is for n-1 compliance also.*

6. No reply has been filed by the Respondents despite notice.

7. The Petitioner has submitted that in accordance with the “Guidelines for Encouraging Competition in Development of Transmission Projects” and “Tariff Based Competitive Bidding Guidelines for Transmission Service” (hereinafter referred to as “the Guidelines”) issued by the Ministry of Power, Government of India, under Section 63 of the Act, PFC Consulting Limited (hereinafter referred to as “PFCCL”) was notified by the Ministry of Power, Government of India, vide Gazette Notification. No. CG-DL-E-26092024-257527 dated 25.9.2024 as the Bid Process Coordinator (hereinafter referred to as “BPC”) for the purpose of selection of bidder as Transmission Service Provider (hereinafter referred to as “TSP”) to establish Inter-State Transmission System for Augmentation at Fatehgarh-II PS, Fatehgarh-IV PS (Section-II) and Barmer-I PS” on a Build, Own, Operate and Transfer basis.

8. PFCCL, in its capacity as the BPC, initiated the bid process on 28.9.2024 and completed the same on 21.3.2025 in accordance with the Guidelines. Power Grid Corporation of India Limited was selected as the successful bidder having quoted the lowest transmission charges of Rs. 569.31 million per annum in order to provide the transmission services to the beneficiaries of the transmission system.

9. The RfP was issued on 28.9.2024. At the RfP (Technical and Financial) stage, two bidders, namely, (i) Power Grid Corporation of India Limited; and (ii) Apraava Energy Private Limited submitted their offers. The RfP (Technical bids) of the bidders were opened by Bid Opening Committee in the Central Electricity Authority on 16.1.2025 in the presence of representative of bidders. Based on the recommendation of the Bid Evaluation Committee (BEC), the RfP (Financial) Bids- Initial Price Offer of the bidders were opened on 6.2.2025. The Lowest Initial Price Order in Petition No. 460/TL/2025

Offer discovered (Best Deal) at MSTC portal was Rs. 647.10 million per annum. The details of the quoted transmission charges by the bidders are given below:

S. No.	Name of the Bidder	Quoted Transmission Charges (in Indian Rupees million per annum)	Ranking of Bidders based on Quoted Transmission Charges
1.	Apraava Energy Private Limited	647.10	L-1
2.	Power Grid Corporation of India Limited	760.95	L-2

10. As per Clause 3.5.1 of the RfP document, initial offers shall be ranked on the basis of ascending order for the determination of the qualified bidders. The bidders holding the first fifty per cent of the ranks (with any fraction rounded off to a higher integer) or four Bidders, whichever is higher, shall be considered to be qualified for participating in the electronic reverse auction stage and submitting their final offer.

11. The e-reverse auction conducted on the MSTC portal on 7.2.2025 and was concluded on the same day. The following transmission charges, as quoted by each bidder, emerged:

S. No.	Name of the Bidder	Final Quoted Transmission Charges (in Indian Rupees million per annum)	Rank
1.	Power Grid Corporation of India Limited	569.31	L-1
2.	Apraava Energy Private limited	570.74	L-2

12. As per the Bid Evaluation Report dated 11.2.2025, Power Grid Corporation of India Limited emerged as the successful bidder with the lowest quoted transmission charges of Rs. 569.31 million per annum. BEC, vide its certificate dated 11.2.2025, has certified that the entire bid process has been carried out in accordance with the Guidelines issued by the Ministry of Power under Section 63 of the Act. BEC has

further certified that the transmission charges discovered through the e-reverse auction are acceptable.

13. Consequent to its selection as the lowest bidder, a Letter of Intent (hereinafter referred to as “Lol”) was issued to Power Grid Corporation of India Limited by the BPC on 13.2.2025, which was accepted by Power Grid Corporation of India Limited. Under the terms of RfP and the Letter of Intent, the successful bidder is obligated to accomplish the following tasks:

(a) Provide Contract Performance Guarantee in favour of Central Transmission Utility of India Limited (hereinafter referred to as “CTUIL”);

(b) Execute Share Purchase Agreement and Transmission Service Agreement;

(c) Acquire, for the Acquisition Price, 100% share equity share Fatehgarh II and Barmer I PS Transmission Limited from PFCCCL along with all its related assets and liabilities;

(d) Make an application to this Commission for adoption of transmission charges, as required under Section 63 of the Act; and

(e) Apply to this Commission for the grant of a transmission licence;

14. Power Grid Corporation of India Limited has furnished the Contract Performance Guarantee ((hereinafter referred to as “CPG”) in favour of the Nodal Agency, i.e., CTUIL, for Rs. 22.5 crores on 21.3.2025 and has acquired hundred percent equity holding in Fatehgarh II and Barmer I PS Transmission Limited on 21.3.2025. The Petitioner entered into a Transmission Service Agreement (hereinafter referred to as “TSA”) with CTUIL on 21.3.2025.

15. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to

transmit electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner has been incorporated under the Companies Act, 2013. The main objective of the Petitioner Company is as under:

“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”

16. Section 15 (1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified Transmission Licence Regulations in this regard. Regulation 4 (1) of the Transmission Licence Regulations provides that eligibility for the grant of a licence for inter-State transmission of electricity is contingent upon the entity being selected either through the competitive bidding process under Section 63 of the Electricity Act, 2003 or by the Central Government or its authorized agency to implement a project under the regulated tariff mechanism. Regulation 10 (1) of the Transmission Licence Regulations provided that in case the licensee has been selected for implementation of the project in accordance with the competitive bidding guidelines, the transmission tariff in terms of the Transmission Service Agreement shall be adopted by the

Commission under Section 63 of the Act. The Project under consideration has been identified for development under competitive bidding by a competent authority, and the selection of the Project developer has been certified to have been made in accordance with the Guidelines for competitive bidding.

17. Regulation 5 of the Transmission Licence Regulations, 2024 provides for the procedure for granting of transmission licence as under:

“(1) The application for the grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fee as may be prescribed by the Central Government from time to time under sub-section (1) of section 15 of the Act.

(2) The application shall be supported with an affidavit in accordance with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

(3) The applicant shall submit the original application in electronic form along with enclosures on the e-filing portal of the Commission and electronically serve a copy of such application on all the concerned DICs of the project and the Central Transmission Utility. The application shall be served through e-mail on the concerned DICs of the project who are not registered on the e-filing portal of the Commission.

(4) The applicant shall also upload the complete application along with annexures on its website, in English. The applicant shall also upload on its website, the details as per Form-I and Form-II appended to these regulations in the Indian language of the State or the Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated. The application shall be kept posted on the website of the applicant till such time the application is disposed of by the Commission.

(5) The applicant shall, within 3 working days of filing the application, publish a notice of its application in Form-II appended to these regulations in at least two leading daily digital newspapers, one in English language and another in the Indian language of the State or Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated, inviting comments from the general public. The notice shall also be kept posted on the website of the applicant.

(6) The Registry of the Commission shall carry out a preliminary scrutiny of the application and convey the defects, if any, as far as possible within 7 days of receipt of the application. The defects shall be rectified by the

applicant within a period of 7 days from the date of such intimation from the Registry of the Commission.

(7) In the notice published in the digital newspapers and on the applicant's website under this Regulation, it shall be indicated that the suggestions and objections to the application, if any, may be filed by any person within 15 days of publication of the notice to The Secretary, Central Electricity Regulatory Commission at the address where the office of the Commission is situated and at email id: registry@cercind.gov.in. Any suggestion or objection received in response to the public notice shall be shared with the applicant and the respondents by the Registry of the Commission.

(8) The applicant shall within 3 working days from the date of publication of the notice in terms of Clause (5) of this Regulation submit to the Commission on affidavit the details of the notice published, names of the digital newspapers in which the notice has been published, the dates and places of their publication and enclosing the relevant pages of the publication of notice.

(9) The CTUIL shall send its recommendations, if any, to the Commission on the proposal for grant of licence made in the application as far as practicable within a period of 10 (ten) days from the date of receipt of the application with a copy to the applicant: Provided that if CTUIL is unable to submit its recommendations within a period of 10 days, it shall inform the Commission the reasons for the same and submit its recommendations within a period of 30 (thirty) days from the date of receipt of the application: Provided further that along with its recommendations, CTUIL shall submit the copy of approval of the transmission project by the Central Government in terms of Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 as amended from time to time. Explanation: The recommendations of the Central Transmission Utility shall not be binding on the Commission.

(10) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by CTUIL and the suggestions and objections, if any, received in response to the public notice within 7 working days of receipt of such suggestions and objections, with an advance copy to the CTUIL and the person, if any, who has filed the suggestions and objections on the proposal made in the application.

(11) The Commission after considering the suggestions and objections received from the DICs and in response to the public notice published by the applicant, and the recommendations, if any, received from CTUIL may either propose to grant the licence to the applicant or for reasons to be recorded in writing, reject the application.

(12) Before granting a licence, the Commission shall publish a notice of its proposal on the Commission's website and in two daily digital newspapers, having wide circulation, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to grant the

licence, details of the project for which it proposes to grant a licence, location or route of the elements of the project, and any other details that the Commission may consider appropriate, to invite further suggestions and objections on its proposal within 15 days of the publication of the notice.

(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause(12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."

18. The Petitioner has approached the Commission with a separate application for the adoption of transmission charges in respect of the transmission system, which is presently under consideration of the Commission, and the order in that Petition will be issued separately. The Petitioner has filed the present Petition for the grant of a transmission licence in accordance with the provisions of the Transmission Licence Regulations, 2024. The Petitioner has submitted proof of service of the copies of the application on the BPC, CTUIL, and the beneficiaries and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of a transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for the grant of a transmission licence to Fatehgarh II and Barmer I PS Transmission Limited with respect to the transmission system as per the details given in paragraph 1 above.

19. The Petitioner has made the Application as per Form-I and paid the fee of Rs. one lakh as prescribed by the Central Government. As per the direction of the Commission, the Petitioner has served a copy of the Application on the Respondent/beneficiaries. The transmission charges quoted by the Petitioner, which have been recommended by the Bid Evaluation Committee for acceptance, is Rs. 569.31 million per annum. The Petitioner has also enclosed copies of the recommendations of the Bid Evaluation Committee.

20. The Petitioner has published the notices on its website in Form-II in English and in the Vernacular language. The Petitioner has published the notices in Times of India (English) and Rajasthan Patrika (Hindi) on 8.4.2025. In response, no objection has been received from the general public to the notices.

21. The Petitioner has served the copy of the Application on the Central Transmission of Utility of India Limited as required under Section 15(3) of the Act and Regulation 5(3) of the Transmission Licence Regulations. CTUIL, vide its letter dated 7.4.2025, has recommended the grant of a transmission licence to the Petitioner. The Relevant portions of the said letter dated 7.4.2025 are extracted as under:

"This is with reference to Petition having diary no. 177/2025, filed by M/s Fatehgarh-II and Barmer-I Transmission Limited before Hon'ble Commission for grant of Transmission License to facilitate implementation of "Augmentation at Fatehgarh-II PS, Fatehgarh-IV PS (Sec-II) and Barmer-I PS", following is submitted:

Augmentation with 400/220 kV 3x500 MVA (6th to 8th) ICTs at Fatehgarh-IV PS(Sec-II)

- In 29th CMETS-NR meeting held on 17.05.2024, it was deliberated that out of 4980 MW connectivity at Fatehgarh-IV PS (Sec-II), 3480 MW is at 220 kV level. It was also deliberated that considering the quantum of RE Connectivity at 220 kV level of Fatehgarh-IV PS (Sec-II),*

augmentation of 3x500 MVA ICTs are required to be taken up for evacuation of power as well as to meet N-1 compliance. Accordingly, for evacuation of power as well as to meet N-1 compliance, augmentation with 400/220 kV, 3x500 MVA (6th, 7th & 8th) ICTs at Fatehgarh-IV PS (Sec-II) along with associated transformer bays was agreed in 29th CMETS-NR meeting. Relevant extracts of 29th CMETS-NR meeting are attached at Annexure-I. Above augmentation was agreed in 21st NCT meeting are attached at Annexure-II.

Augmentation with 400/220 kV 2x500 MVA (3rd & 4th) ICT at Barmer-I PS

- In 29th CMETS-NR meeting held on 17.05.2024 it was deliberated that at present total connectivity granted at Barmer-I PS is 3050 MW at 220 kV. Out of this 3050 MW, 1350 MW connectivity is granted with Transmission System for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex) scheme. Connectivity beyond 1350 MW (upto 4000 MW) is to be granted with Rajasthan REZ Ph-IV (Part-4:3.5 GW) scheme. It was also deliberated that N-1 compliance also needs to be taken care and therefore additional 2 nos. of 400/220 kV ICTs (3rd & 4th) at Barmer-I PS shall be required for evacuation as well as to meet N-1 requirement. Accordingly, to meet power evacuation as well as transformer n-1 requirement, augmentation with 400/220 kV, 2x500 MVA (3rd & 4th) ICTs at Barmer-I PS along with associated transformer bays was agreed in 29th CMETS-NR meeting. Relevant extracts of 29th CMETS-NR meeting are attached at Annexure-I. Above augmentation was agreed in 21st NCT meeting held on 06.08.2024. Relevant extracts of 21st NCT meeting are attached at Annexure-II.

Augmentation with 765/400 kV, 1x1500 MVA ICT (7th) at Fatehgarh-II PS

- Augmentation by 1x1500 MVA, 765/400 kV ICT (7th) at Fatehgarh-II PS was agreed in 18th CMETS-NR meeting held on 28.04.2023 as part of Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2 :5.5GW) (Jaisalmer/Barmer Complex). Above augmentation was taken up for approval in 14th NCT held on 09.06.23 wherein it was agreed to be deferred and it was decided in the meeting that the scheme would be taken up for implementation in the matching timeframe of Fatehgarh-II PS-Bhadla-III PS 400 kV D/c line, once the transmission line is approved by the Great Indian Bustard (GIB) Committee constituted by the Hon'ble Supreme Court.
- Matter was again discussed in 21st NCT meeting held on 06.08.2024 wherein it was stated that at present, RE Connectivity of 5310 MW (4460 MW at 220 kV and 850 MW at 400 kV) under GNA is granted/agreed at Fatehgarh-II PS. Fatehgarh-II PS also gets feed from Fatehgarh-III PS (Section-1) (1980 MW) and Fatehgarh-I PS (2200 MW) at 400 kV level. As ratification of 400 kV Fatehgarh-II PS- Bhadla-III PS 400 kV D/c line is not provided by the erstwhile GIB Committee, 765/400 kV ICTs (6x1500

MVA) at Fatehgarh-II PS is becoming N-1 non-compliant considering above quantum of injection. After deliberations, above augmentation with 765/400 kV, 1x1500 MVA, Transformer (7th) at Fatehgarh-II PS was agreed. Relevant extracts of 21st NCT meeting are attached at Annexure-II.

Subsequently, NCT vide gazette notification dated 25.09.2024 has identified M/s PFC Consulting Ltd. (PFCCL) as Bid Processing Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider (TSP) to establish the subject scheme through TBCB route. Extracts of Gazette Notification are enclosed at Annexure-III. Detailed scope is attached at Annexure-IV.

It may also be mentioned that Fatehgarh-IV PS (Section-II) and Barmer-I PS are under implementation with SCoD as 22.08.2026 & 07.11.2026 respectively as part of "Transmission System for evacuation of power from Rajasthan REZ Ph-IV (Part-2: 5.5GW) (Jaisalmer/ Barmer Complex) whereas Fatehgarh-II PS is existing pooling station.

Keeping above in view and based on details furnished by M/s Fatehgarh II and Barmer I Transmission Limited, CTU, in line with Section 15(4) of the Electricity Act, 2003 and Regulation 5 (9) of CERC (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024, recommends grant of transmission license to M/s Fatehgarh II and Barmer I Transmission Limited for executing the subject transmission scheme."

22. We have considered the submissions of the Petitioner, BPC, and CTUIL. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". As per the above provision, the selected bidder was required to complete all the activities, including the acquisition of SPVs, by 23.2.2025. Though the LoI was issued on 13.2.2025, BPC, vide its letter dated 21.3.2025 in terms of Clauses 2.15.2 of the RfP, extended the date up to 21.3.2025 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee in favour of the Nodal Agency (CTUIL) for an amount of Rs. 22.5 crores on 21.3.2025 and acquired a hundred per cent equity holding in the applicant

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company on 21.3.2025 after execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, the TSP is required to apply to the Commission for the grant of a transmission licence within five working days of the acquisition of the SPV by the successful bidder. The successful bidder, namely Power Grid Corporation of India Limited, acquired the SPV on 21.3.2025. Accordingly, the TSP has filed the instant Petition through e-filing for the grant of a transmission licence on 3.4.2025. The Petitioner has submitted that there has been a delay in filing of the Petition due to the non-reflection of the filing fees of the Petition on e-portal and requested to condone the delay of six days in the filing of the instant Petition. Since the Petitioner could not file the Petition due to procedural lapse, we condone the said delay.

23. We note that the transmission elements under instant Petition is for augmentation of transformation capacity at under implementation Fatehgarh-IV PS (Sec-II), Barmer-I PS and Fatehgarh-II PS. The details of upstream and downstream to the augmentation at these sub-station is as under:

- a) **Fatehgarh-IV Pooling Station (Section-II)**, is part of the transmission scheme “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2: 5.5 GW) – Part A scheme,” with SCOD of 22.08.2026, whereas SCOD of instant augmentation is 7.11.2026. The CTUIL has submitted that the upstream system for 2x500 MVA ICT is interconnection with 960MW REGS for power evacuation having start date of connectivity as 07.11.2026 and onwards and 1x500MVA ICT is being implemented to comply with N-1 transmission planning criterion for reliability. Hence, there is no apparent mismatch amongst upstream and downstream elements of the instant transmission augmentation at the planning stage.

b) **Barmer-I Pooling Station** is a part of the transmission scheme “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex): Part F (by clubbing Part F1 & F2)” with SCOD of 07.11.2026. The proposed augmentation is for evacuation of power from Barmer-I PS of about 850MW having start date of connectivity as 07.11.2026 and onwards. Hence, there is no apparent mismatch amongst upstream and downstream elements of the instant transmission scheme at the planning stage.

c) **The augmentation of 1x1500MVA transforming capacity at Fatehgarh-II Pooling Station**, which is an existing substation for evacuation of power from 1000MW connectivity granted to REGS has start date of connectivity is 07.11.2026 and onwards, whereas the SCOD of instant augmentation is also 07.11.2026. Hence, there is no apparent mismatch amongst upstream and downstream elements of the instant transmission scheme at the planning stage.

24. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations for implementation of the transmission project as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspaper and on the Commission`s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence. The objections or suggestions, if any, be filed by any person before the Commission by **25.7.2025**.

25. The Petitioner has undertaken that it shall implement the Project as per the provisions of the TSA. The Petitioner has also undertaken that the time overrun and cost overrun, if applicable, shall be claimed by the Petitioner in accordance with the applicable provisions of the TSA read with the provisions of the Act, the bidding documents, and the regulations of the Central Electricity Regulatory Commission.

26. It is observed that as per Article 5.1.1 of the TSA, the TSP, at its own cost and expense, shall be responsible for designing, constructing, erecting, testing, and commissioning each element of the Project by scheduled COD in accordance with the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws. Further, Article 5.4 of the TSA provides that the TSP shall ensure that the Project is designed, built and completed in a good workman-like manner using sound engineering and construction practices and using only materials and equipment that are new and of international utility-grade quality such that the useful life of the Project will be till the expiry date. Further, the design, construction, and testing of all equipment, facilities, components and systems of the Project shall be in accordance with Indian Standards and Codes issued by the Bureau of India Standards. In this regard, the Petitioner has submitted that it would implement the Project as per the provisions of the TSA, i.e., Articles 16.4, 5.1.1, and 5.4. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clause 2.5.7.3, clause 2.5.7.4 and clause 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD.

27. The Petition shall be listed for hearing on **29.7.2025**.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Ramesh Babu V.)
Member